

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 245/90
XXXXXX

199

DATE OF DECISION 13.12.90

AK Sidharthan

Applicant (s)

Mr TA Rajan

Advocate for the Applicant (s)

Versus

The Manager, Mail Motor Service Respondent (s)
Ernakulam, Cochin-16 and 2 others.

Mr TPM Ibrahim Khan

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vide Chairman

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? 7
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

JUDGEMENT

Shri SP Mukerji, Vice Chairman

In this application, the applicant has challenged the termination of his service and claimed benefit under Chapter V-A of the Industrial Disputes Act.

2 The learned counsel of both the parties concede that the applicant whose services were terminated with effect from 1.3.90 has since been reinstated with effect from 1.6.90. The learned counsel for the applicant submitted that the question of payment of wages between 1.3.90 and 1.6.90 has not yet been decided, ^{aspects of the} ~~and wishes~~ that this matter ~~which~~ can be decided between the parties on a fresh representation made by the applicant. If the applicant is aggrieved by the outcome of the application, he is at liberty to approach the proper legal forum for redressal of his grievance ~~in accordance with law~~.

3 In this view of the matter, the application is closed and there will be no order as to costs.

N Dharmadan
(N Dharmadan)
Judicial Member

13.12.90

SP Mukerji
(SP Mukerji)
Vice Chairman